

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 83/MP/2019**

Subject : Petition under Section 19 of the Electricity Act, 2003 seeking revocation of trading licenses of the Respondents for breach of contractual obligation by allowing the source generator to sell the power in exchanges instead of supplying to the Petitioner, as per the contract/LOI.

Petitioner : Maharashtra State Electricity Distribution Company Ltd. (MSEDCL)

Respondents : GMR Energy Trading Ltd. and Others

Date of hearing : 30.5.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Pulkit Tare, Advocate, MSEDCL  
Shri Udit Kishan, Advocate, MSEDCL  
Shri Anup Jain, Advocate, MSEDCL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter-alia* for seeking revocation of trading licenses of inter-State trading licensees, namely, GMR Energy Trading Ltd. (GMRETL), Tata Power Trading Company Ltd. (TPTCL) and Manikaran Power Ltd. (MPL) for breach of contractual obligation by allowing the source generators i.e. DB Power Ltd. and Sai Wardha Power Generation Ltd. to sell the contracted power in Power Exchanges instead of supplying power to the Petitioner as per the Lols. Learned counsel for the Petitioner requested to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to implead the generators, namely, DB Power Ltd. and Sai Wardha Power Generation Ltd. as parties to the Petition and to file revised memo of parties, by 10.6.2019.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents and the generators immediately. The Respondents including the generators were directed to file their replies, by 20.6.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 4.7.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**